

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 33161/2022

[Arising out of impugned final judgment and order dated 20-11-2018 in CRLA No. 1344/1983 passed by the High Court of Judicature at Allahabad]

VIRENDRA SINGH @ VIJENDRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 106147/2023 - CONDONATION OF DELAY IN FILING

IA No. 106149/2023 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 106146/2023 - EXEMPTION FROM FILING O.T.)

Date : 18-11-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Dr. A P Singh, Adv.
Mr. V P Singh, Adv.
Mr. Ashish Singh, Adv.
Ms. Geeta Chauhan, Adv.
Mr. Sadashiv, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Bir Pal, Advocate, who appears on behalf of the petitioner, prays for adjournment on the ground that arguing counsel is indisposed. Indulgentlly, we adjourn the matter.

List on 6.12.2024. It is clarified that no further adjournment shall be granted.

(DR. NAVEEN RAWAL)
DY. REGISTRAR

(MATHEW ABRAHAM)
COURT MASTER (NSH)